Variation in tax rates on motor vehicles

3255.SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is wide variations of taxes on motor vehicles from State to State in terms of basic taxation structure as well as quantum of tax;
 - (b) if so, the details thereof along with the reasons therefor, and
- (c) the steps taken by Government to rationalize motor vehicle taxes across the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Yes, Sir. The tax rate across the States on motor vehicles varies from 2% to 18% of the sale price of the vehicle. Taxation of motor vehicle is a State subject and it is governed by the respective State laws/rules.

(c) The issue regarding rationalization of motor vehicle taxes was discussed in the 34th meeting of Transport Development Council (TDC) held on 13.02.2012 and again in the 35th meeting held on 23.10.2013 under the Chairmanship of Union Minister for Road Transport and Highways. The TDC decided to rationalize the motor vehicle taxes by State Governments at floor rate of 6% or more on the sale price before VAT on two-wheelers, cars/LMVs and Taxi/maxi, by 31.03.2014 and on taxi/maxi operating on inter-State route by 30.09.2014. Taxation of motor vehicle being State Subject, the States are required to notify the rationalization of motor vehicle taxes in their respective States in consonance with the decision taken by Transport Development Council. All State Governments and Union Territories Administration were requested on 12.12.2013, 06.06.2014 and subsequently in 36th Transport Development Council (TDC) meeting held on 28.10.2014 at Delhi for issuing notifications for rationalization of Motor Vehicle Taxes in their respective States/UTs as per the decisions taken in the 35th TDC Meeting held on 23.10.2013.

Use of road pathology

3256.SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to use road pathology practice in the country to find reasons behind road accidents;

- (b) if so, the salient features of the proposal; and
- (c) the fresh steps taken by Government for having scientific investigation of road accidents to find out the reasons and also to reduce fatalities and crashes?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Road accident data is classified according to the causes in the 19 point in Asia Pacific Road Accident Database (APRAD) format designed by United Nations Economic and Social Commission for Asia Pacific (UNESCAP) to indentify the major cause of road accidents.

(c) Under section 135 of Motor Vehicles Act 1988, the State Government may by notification in Official Gazette make one or more schemes to provide *inter-alia* in depth study on cause and analysis of motor vehicle accidents.

Collection of toll in Karnataka

3257.SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any proposal is being considered to reduce the toll of Navayuga-Devanahalli toll road in Bengaluru;
 - (b) if so, the details thereof;
- (c) whether the National Highway Authority of India is considering to open service roads on either side of NH-7 to local people;
 - (d) if so, the details thereof and if not, the reasons therefor;
- (e) the details of toll that has to be collected based on the project cost and whether the extra cost incurred on a particular project could be transferred directly to the commuters; and
 - (f) if so, the details of the actions proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) No, Sir.

(c) and (d) Service road has been constructed throughout the project stretch, as per provision of Concession Agreement, where land is available. However, service road has been merged with main carriageway at Toll Plaza locations. As per Article 27.4 of Concession Agreement, a vehicle which is liable for payment of user fee for use of any